This kind of package deal restricts the freedom of the investor. It may also be noted that the existing rate of interest on convertible debentures is 13.5% as compared with 15% for non-convertible debentures as the potential for capital appreciation in the latter is relatively less.

(c) The small and the medium-sized companies may increase their capital base either by issue of equity shares or by issue of convertible debentures.

Circulation of Counterfeit Currency Notes

2909. SHRI LAKSHMAN MALLICK : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the 'Patriot' of 10th July, 1984 stating that C.B.I. has warned that the circulation of counterfeit currency notes—especially of Rs. 100/- denomination is on the rise ;

(b) whether they have also alerted that the counterfeit notes—belong to the 'AI' series with the code C/Y/10 ; and

(c) if so, the reaction of Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). Government's attention has been drawn to the report published in the issue of the 'Patriot' dated 10th July, 1984 on counterfeit currency notes. It is not correct that the CBI has warned that the circulation of counterfeit currency notes, especially of Rs. 100/- denomination, is on the increase. It is a normal practice of the C.B.I. to carry out a monthly review of counterfeit currency/bank notes. The review inter-alia reports the seizures made by the police and the recovery of counterfeit notes by Banks, commercial establishments etc. In the month of March, 1984 a total number of 1326 counterfeit notes were seized or recovered. As is the normal practice, the review of March, 1984 also gave details of the series of the counterfeit notes as well as their classification group. The monthly review is intended to facilitate coordination between police forces all over the country in carrying out investigations of cases registered in the respective State/Union Territory.

महाराष्ट्र में कई एकाधिकार योजना का विस्तार

2910. श्रीमती ऊषा प्रकाश चौधरी : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) महाराष्ट्र में कई एकाधिकार योजना कब से लागू है तथा इस योजना के उद्देश्य, लाभ और अन्य मुख्य बातें क्या हैं ;

(ख) क्या इसका कार्य-काल थोड़ा-थोड़ा करके बढ़ाने से इसके काम-काज में कठिनाई पैदा हो रही है ;

(ग) क्या सरकार इसका कार्य-काल एक ही बार में दस वर्ष बढ़ाने के बारे में विचार करेगी ताकि यह आर्थिक स्थायित्व और कार्य दक्षता प्राप्त कर सकें ; और

(घ) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

वाणिज्य मंत्रालय में और वित्त विभाग में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) महाराष्ट्र सरकार कई एकाधिकार वसूली योजना को 1972-73 के सीजन से (दो छोटी अवधियों को छोड़कर जिनके दौरान यह योजना निलम्बित की गई थी) इस योजना के संचालन के लिए मुख्य एजेन्ट के रूप में महाराष्ट्र राज्य सहकारिता विपणन फैडरेशन लि० की मार्फत निम्नोक्त उद्देश्यों के लिए कार्यान्वित कर रही है :—

(1) राज्य में कई उपजकर्ताओं को कई की उचित और लाभकारी कीमत सुनिश्चित करना और कीमतों में घट-बढ़ से उनकी रक्षा करना ;

(2) बिचौलियों को हटाकर कई उपजकर्ताओं के लिए अतिरिक्त आय की व्यवस्था